

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 5383/2015

RAJENDRA PRASAD MISHRA AND ORS.

Petitioner(s)

VERSUS

BRIJENDRA AND ORS.

Respondent(s)

(With Appln.(s) for permission to file lengthy list of dates and interim relief and office report)

Date : 01/03/2016 This petition was called on for hearing today.

For Petitioner(s) Ms. Shruti Sen,Adv.
 Mr. M. P. Shorawala,Adv.

For Respondent(s) Mr. Yash Pal Dhingra,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent No.1 has already filed the counter affidavit.

Service of notice is complete on the respondent No.7 but no one has entered appearance on his behalf.

Respondent Nos. 10 to 14 have failed to file the counter affidavit within the period stipulated under the rules.

Fresh steps for the service of notice has already been taken by the Learned counsel for the petitioners, Registry shall issue notice urgently in respect of Respondent Nos. 2 to 6, 8 and 9. Dasti in addition is permitted to be served

List again on 22.4.2016.

(M V RAMESH)
Registrar